

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3423/2017

New Delhi, this the 27th day of September, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Anirudh, Aged 64 years,
Desg.: Track Maintainer Grade-II, Group 'C'
S/o Late Shri Kashi Saha,
Village Phulugani Post Meerganj,
Distt. Gopal Ganj, Bihar. .. Applicant

(By Advocate : Shri R.K. Shukla)

Versus

1. Union of India,
Through the General Manager,
NR Headquarter, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Delhi Division,
State Entry Road,
New Delhi.
3. The Sr. Divisional Personnel Officer,
Northern Railway, Delhi Division,
State Entry Road, Paharganj,
New Delhi.
4. The Sr. Divl. Engineer-II, New Delhi
Delhi Division,
State Entry Road, New Delhi.
5. The Asstt. Divl. Er.,
Northern Railway, Shamli,
Shamli, U.P. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant filed the O.A. seeking the following relief(s):

“(a) To direct the respondent No.2 to examine the case of the applicants for implementing the Railway Board Letter

dated 22.09.2014 (Annexure A-1) regarding grant of grade pay of Rs.2800/- in the pay scale of Rs.5200-20200.

- (b) To direct the respondents to recalculate the pension and pensionary benefits in respect of all applicants and pay the difference of retrial dues like as Gratuity, leave encashment, commutation of Pension and monthly pension as well along with interest sanctioning 18% per annum.
- (c) To direct the respondents to pay the salary of difference of pay of grade pay between Rs.2400/- and Rs.2800/- along with 18% interest.
- (d) Allow the O.A. with all consequential relief(s).

Any other relief which this Hon'ble Tribunal deem fit and proper may also be passed in the facts and circumstances of the case in favour of the applicants."

3. It is submitted that the applicant made number of representations including Annexure A-2, dated 22.09.2017, to the respondents ventilating his grievances. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A-2 representation of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of this O.A. be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti/